Government Of Rajasthan Department Of Transport

S.No:F 7(166)pari//rules/Hq/2012/part /16854

Jaipur, Dated: 31:08:2015

Notification

In exercise of the powers conferred by the sub-section (1) of section 19 of the Carriage by Road Act, 2007 (Central Act No. 41 of 2007), the State Government hereby authorises all the officers of transport department not below the rank of Motor Vehicle Sub- Inspector to compound the offence committed under section 18 of the said Act on payment of amount as specified below:-

Rupees two thousand five hundred only (i) for first offence

Rupees five thousand only (ii) for subsequent offence

By the order of Governor,

(Dr. Manisha Arora) Joint Secretary to the Government

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Jaipur, Dated: 31.08.2015

Copy forwarded to the following for information and necessary action:-

- 1. The Superintendent, Government Central Press, Jaipur. This notification may kindly be published in the extra-ordinary Gazette dated 31:08:15 and a copy thereof may be sent to this department.
- 2. P.S. to Principal Secretary, Hon'ble Chief Minister, Rajasthan. Jaipur.
- 3. S.A. to Hon'ble Transport Minister, Rajasthan, Jaipur.
- 4. P.S. to Hon'ble State Minister, Department of Transport, Rajasthan, Jaipur.
- 5. P.S. to Principal Secretary Finance, Rajasthan, Jaipur.
- 6. P.S. to Transport Commissioner and Secretary to the Government of Rajasthan, Jaipur.
- 7. Accountant General (Commercial & Receipt Audit) Rajasthan, Jaipur.
- 8. Law (Codification) Department, Jaipur.
- 9. All Head Quarter Officers of Transport Department, Jaipur.
- 10. All Additional Transport Commissioner, Zone.
- 11. Shri Sanjay Singhal, S.A. for updating departmental website.
- 12. All Regional/Addl. Regional District Transport Officers.
- 13.All Officer In-charge Tax Collection Centers of Transport Department.
- 14. Guard file.

Joint Secretary to the Government